

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS

**LOK SABHA**

**UNSTARRED QUESTION NO. 3001**

**ANSWERED ON FRIDAY, THE 09<sup>TH</sup> August 2024**

**National Litigation Policy**

3001. **Shri Shafi Parambil:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) the details of the specific goals and timelines set in the recently enacted National Litigation Policy;
- (b) the manner in which the Government intends to ensure its effective implementation;
- (c) whether the Government has conducted a thorough assessment of current litigation backlogs and the effectiveness of prior policies in reducing judicial delays, if so, the details thereof; and
- (d) the extent and form of expert and public consultation undertaken to formulate this policy?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENT AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) to (d) The National Litigation Policy has not been enacted.